

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 100 OF 2023

IN THE MATTER OF:

GANAGALLA PRAVEEN KUMAR

..... Applicant

Vs

STATE OF ANDHRA PRADESH & OTHERS

.... Respondents

REPORT FILED BY THE COLLECTOR 6th RESPONDENT

DATE- 17.07.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATION NO.100 OF 2023

In

EARLIER ORIGINAL APPLICATION NO.345 OF 2023(PB)

IN THE MATTER OF:

GANAGALLA PRAVEEN KUMAR

.....Applicant

VS

**STATE OF ANDHRA PRADESH
& 6 OTHERS**

...Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: .07.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATION No.100 OF 2023

In

EARLIER ORIGINAL APPLICATION NO.345 OF 2023(PB)

Ganagalla Praveen KumarApplicant

Versus

State of Andhra Pradesh and 6 othersRespondents

COUNTER AFFIDAVIT FILED BY THE RESPONDENT NO 6

I, Swapnil Dinkar Pundkar, aged about 39 years R/o Srikakulam, Occ: District Collector, Srikakulam District, Srikakulam, do hereby solemnly affirm and sincerely state on oath as follows:

1.It is respectfully submitted that; I am the 2nd Respondent herein and as such I am well acquainted with the facts of the case. I have gone through the contents of the Applicant and in reply to the averments of the petitioners, the following reply is hereby given.

2.It is submitted that, the Hon'ble National Green Tribunal, New Delhi has registered the Original Application (O.A.) No.345/2023(PB) filed by Sri Gangalla Praveen Kumar, Peddagangalapeta, Mofusbbandar, Srikakulam District, Andhra Pradesh. The complainant has stated that a large Nos. of shrimp ponds have been constructed across the Nagavali River preventing free flow of River water. The prawn ponds are obstructing free flow of water and causing pollution. The complainant has enclosed list of 44 shrimp ponds to this complaint.


Deponent
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3.It is submitted that, the Hon'ble National Green Tribunal(NGT), New Delhi has constituted a joint committee comprising of State Pollution Control Board, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation & District Magistrate, Srikakulam, the State PCB shall be nodal agency for coordination and compliance of the order. *The NGT instructed that, the committee shall visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF, Annexure-I.*

4.It is submitted that, as per the orders of the Hon'ble National Green Tribunal, New Delhi, the Revenue Divisional Officer, Srikakulam has been nominated as a committee member in the Joint Committee and the Joint Committee has conducted inspection of the site, shrimp ponds in Pedaganagalapeta Village, Srikakulam Rural Mandal of Srikakulam District on 13.07.2023.

5.It is submitted that, the observations and recommendations of the Joint committee have been submitted to the Hon'ble National Green Tribunal, Southern Zone, Chennai by the Executive Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Srikakulam in compliance with the Hon'ble NGT, New Delhi order dt:29.05.2023 in O.A.No.345 of 2023 (PB).

I. Observations made by the Joint Inspection Committee:

- i. The shrimp ponds of 44 No's belongs to (13) farmers and details of some survey numbers and some farmer's names as furnished by the complainant are not matched with the details as mentioned in the Coastal Aquaculture Authority Registration certificates.


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- ii. Out of the 13 shrimp farmers, only six number of shrimp farmers have registered their shrimp ponds with Coastal Aquaculture Authority, Chennai under CAA Act, 2005 and possessing registration certificates with a period of validity as on date as such they are doing shrimp culture authorizedly in their own lands. The details of authorized farmers are furnished in the **Annexure-A**.
- iii. (5) shrimp farmers though they registered their shrimp ponds with the Coastal Aquaculture Authority, they have not renewed their shrimp farms subsequently, as such they are not possessing registration certificates with validity period as on date. The details of 5 shrimp farmers are furnished in the **Annexure-B**. Hence it has to be treated as unauthorized culture.
- iv. (2) shrimp farmers have not at all registered their shrimp ponds with CAA so far and doing shrimp farming illegally since long back. The details of shrimp farmers is furnished in the **Annexure-C**. Hence it has to be treated as unauthorized and illegal shrimp culture.
- v. Further in addition to the above 44 shrimp ponds, the Joint Inspection Committee has also observed that, 46 number of shrimp farmers constructed the shrimp ponds by encroaching the un-surveyed land of Bay of Bengal and doing shrimp culture within the river bed illegally since long back. The details of such shrimp farmers are furnished in the **Annexure-D**.
- vi. In the **Annexure-D**, a total of 7 shrimp farmers as detailed in the S.Nos 1, 2, 3, 36, 44, 45 & 46, have obtained registration certificates from the Coastal Aquaculture Authority for their shrimp ponds by showing their land ownership in survey No.106 of Jalaripeta, Kallepalli Revenue Village, Mofasu Bandar, Srikakulam Rural mandal of Srikakulam District, which is not at all correct as all these shrimp ponds constructed in the un surveyed land in Bay of Bengal. It is construed that they have furnished the wrong information and shown other survey number and obtained the registration certificate from CAA by misleading the District Level Committee, Srikakulam. The remaining (39) shrimp farmers have neither applied nor taken any



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approval for shrimp farming from CAA. Hence it is decided that all these 46 shrimp farmers have encroached the River bed and doing shrimp farming illegally since long back in a total extent of 74.00 acres.

- vii. These illegal and un-authorized 46 number of shrimp ponds, which are scattered in an extent of 74.00 acres are affecting adversely by diverting the direction of the River Nagavalimouth, limiting the river course and depth of the water. As a result, the width of the river mouth channel became narrow and water depth was reduced thereby causing obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood.
- viii. These shrimp ponds are also causing flooding in the village during rainy season, as a result, the passage from village to sea for fishing occupation is being curtailed during flooding season.
- ix. Effluent Treatment System (ETS) is mandatory for farms above 5 Ha. At least 10 per cent of the total pond area should be earmarked for the effluent treatment system. The aqua culture farmers have to ensure the standards prescribed by the Coastal aqua culture authority for treatment of waste water before discharging into creeks.
- x. During the visit, it was observed that the crop is under culture stage in the aqua culture ponds and no discharges were observed into the creek. The committee opined that the wastewater generated from the farms is directly discharged into the sea/ creek. No sample was collected as there is no discharge from aqua culture ponds.
- xi. Water sample was collected from the bore well of Sri GanagallaKamesh's house located at P.G.Peta, as per the analysis report the values of ground water are within the prescribed standards. The analysis report is herewith attached as **Annexure-E**.

6. It is submitted that, in the Hon'ble National Green Tribunal, Southern Zone, Chennai has orders dated: 22.02.2024 that "In the report of the CAA, certain recommendations have been given and they want further time to implement the same. Similarly, the APCZMA also have filed a report and they are awaiting the report from the Revenue Authority, after which, they will also take appropriate action in removing the unauthorized aquaculture ponds and post the matter on 08.04.2024."

7. It is submitted that, the Secretary, Coastal Aquaculture Authority, Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying in exercise of the



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powers contained under Section 14(c) of CAA(Amendment) Act, 2023, ordered immediate removal or demolition of 46 shrimp ponds which were constructed by encroachment in un-surveyed land in Bay of Bengal and Carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b) &(c) of CAA(Amendment) Act, 2023.

8. It is submitted that, the CAA, in exercise of the powers provided under subsection (1) of Section 13(A) of CAA (Amendment) Act, 2023 authorized the District Collector, Srikakulam or any other Member of the DLC(District Level Committee) as nominated by the District Collector as authorized officer under Section (12)(b) of CAA Act, 2005 and requested to demolish/remove all unauthorized shrimp farms which are constructed by encroachment in riverbed carrying out shrimp culture illegally are reported by the Joint Committee in its Report dt:27.07.2023, as per the provisions contained under Section 14 of CAA (Amedment)Act, 2023 duly following the provisions contained under Section 11(2), 12(b), 14(c) and 22A of CAA Act & Rule 6 and 7 of CAA rules, 2024.

9. It is submitted that, as per the instructions of the CAA, the Revenue Divisional Officer, Srikakulam has been directed to demolish the un-authorized shrimp ponds constructed in un-surveyed Government Land.

10. It is submitted that, considering the recommendations of the Joint Committee ie., *"The shrimp farmers who are carrying out un-authorized and illegal shrimp culture without having CAA registration certificate may be ordered for immediate demolition of their shrimp ponds. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers "*, the Tahsildar, Srikakulam is


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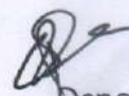
authorized for the recovery of the expenditure incurred for removal/demolishing of the bunds and filling the shrimp ponds from the encroachers.

11. It is submitted that, the Revenue Divisional Officer, Srikakulam who has entrusted for demolishing the un-authorized shrimp ponds constructed in un-surveyed Government Land has informed that, he has issued notices to the encroachers in the above subject land that *"7 days of time is given for demolition/removal of the bunds and vacate encroachments in the subject land and to convert the shrimp ponds to its natural state or else the government will demolish the encroachments and expenditure incurred for the above will be recovered from them as per the Andhra Pradesh Revenue Recovery Act, 1864"*.

12. It is submitted that, the Revenue Divisional Officer, Srikakulam has reported that after issuing notices to the concerned encroachers, a meeting was conducted with them, in that meeting they have submitted that, they belong to financial backward families and they are eking their livelihood only on the shrimp farming and they don't have any other source of income. They have also submitted that; they cannot afford the expenses regarding the demolish/removal of the bunds and to convert the shrimp ponds into its natural state.

13. It is submitted that, necessary instructions were issued to the Revenue Divisional Officer, Srikakulam and the Tahsildar, Srikakulam for initiation of Revenue Recovery for the expenses of removal of the encroachments from the Shrimp farmers.

14. It is submitted that, in this regard, necessary instructions were also issued to the Revenue Divisional Officer, Srikakulam for taking up of the eviction of the bunds and also directed the Deputy Director of Fisheries, Srikakulam to provide necessary



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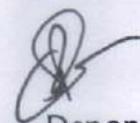
7

financial Assistance for removal/demolish of bunds that are constructed by the encroachers in Peddaganagallavanipeta Village in Srikakulam Mandal.

15.It is submitted that, the encroachers have erected underground bore wells in the shrimp ponds and the shrimp pond bunds raised above 10 to 15 feet height and with 10 feet width and each pond spread in an extent of 1 to 2 acres of government land. Accordingly estimations were made by the Superintending Engineer (PR), Srikakulam which is around Rs.58.00 Lakhs for execution of earth work, for removal/demolishing of bunds and filling the shrimp pond.

16. It is submitted that, the Joint Director, Fisheries, Srikakulam has informed that, they have addressed the Commissioner, Fisheries Department, Vijayawada regarding the above estimations for excavation of bunds and filling the shrimp ponds and requested to sanction of financial assistance for taking up the above work and also requested to sanction of Rs.10.00 Lakhs in advance to start the above work.

17.It is submitted that, the Revenue Divisional Officer, Srikakulam and the Deputy Director of Fisheries, Srikakulam have commenced the work for the removal of the illegally dug ponds with the help of JCBs and labour. It is submitted that, as there are 46 illegal shrimp ponds in peddagangalapeta, Mofusbbandar, Srikakulam District, which are constructed about 10 feet depth 8 feet width at a length of 30to 40 meters each pond spread in an extent of 1 to 2 acres of govt. land which requires lot of machinery and labour and budget provisions for completely removing the encroachments and to restore to its original shape, They have disconnected the electrical lines that are providing electrical supply to the ponds and oil motors for water supply to the ponds are also removed and sheds that are built by the shrimp



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farmers at the pond sites are removed and the embankments between the 46 illegal ponds are breached for stoppage of the access of the encroachers to the ponds and also necessary action is being taken to restore the above illegal ponds to its original shape. However, action is being taken to stop further access of encroachers to the 46 ponds and they are strictly prohibited in to the above ponds.

For the aforesaid reasons, it is prayed that, the Hon'ble National Green Tribunal, (SZ), Chennai may be pleased to grant 2 months' time period for completion demolishing of the 46 illegal shrimp ponds in PeddaGangalapeta, Mofusbandar, Srikakulam District and restore to its original shape and pass such orders or orders as this Hon'ble National Green Tribunal, (SZ), Chennai may deem fit and proper and thus render justice.

Solemnly and sincerely affirmed,
on this the day of July, 2024,
and signed his name in my presence.



Deponent
COLLECTOR
SRIKAKULAM

Before Me

Advocate

Attester

Email

Coastal Aquaculture Authority

ORDER passed in Original Application No. 345/2023

From : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in> Wed, Jun 21, 2023 11:45 AM
Subject : ORDER passed in Original Application No. 345/2023 2 attachments

To : Coastal Aquaculture Authority
<caaheadoffice@caa.gov.in>, CAA Inputs
<caainputs@caa.gov.in>, ahsec@tn.gov.in, Collector,
Srikakulam <collector_sklm@ap.gov.in>, Member
Secretary APPCB <membersecy@appcb.gov.in>,
Chairman APPCB <chairman@appcb.gov.in>,
hopcblegal@gmail.com, ts ms
<ts_ms@pcb.ap.gov.in>, TNPCB Chennai <tnpcb-
chn@gov.in>, tnp cb chairman
<tnpcb_chairman@yahoo.com>,
tnpcbmembersecretary@yahoo.com, Grievance
TNPCB <grievance@tnpcb.gov.in>,
tnpcbaw@gmail.com, ramlawdelhi@gmail.com,
Director of Fisheries Govt of TamilNadu
<tnfisheries@nic.in>, eicwrdsn@gmail.com

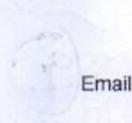
Cc : Registrar NGTSZ <registrar-ngtsz@gov.in>, Judicial
Section, NGTSZ <judicial-ngtsz@gov.in>

Reply To : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Respected Sir/Madam,

I am directed to forward a copy of
the **Order dated 29/05/2023 passed in Original Application No. 345/2023**
Ganagalla Praveen Kumar Applicant Versus State of Andhra Pradesh Respondent
for your kind perusal & necessary action.
for further correspondence please send all the documents on the new mail-id i.e.
judicial-ngtsz@gov.in
Kindly acknowledge the same.

REGARDS
CONSULTANT (Judicial)
(N.G.T.)(P.B.) New Delhi



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-  **OA NO 345 of 2023_removed.pdf**
10 MB
 -  **Ganagalla Praveen Kumar.pdf**
91 KB
-

(11)
367/LP/2023
09/02/23

Fwd: Regarding the Illegal Shrimp ponds farming surrounds of our village.

From : Registrar General <rg.ngt@nic.in>
Subject : Fwd: Regarding the Illegal Shrimp ponds farming surrounds of our village.
To : Public Grievance <publicgrievance-ngt@gov.in>

Tue, Feb 07, 2023 02:24 PM
 2 attachments

✓
DLS

From: ganagallapraveenkumar1@gmail.com
To: "Registrar General" <rg.ngt@nic.in>, "ngtbp pg" <ngtbp.pg@gmail.com>
Sent: Tuesday, February 7, 2023 2:08:28 PM
Subject: Fwd: Regarding the Illegal Shrimp ponds farming surrounds of our village.

Good day Sir/Madam,

Dear sir,

With due respect, I am Ganagalla Praveen Kumar currently living in the Pedda Ganagallapeta Village, Mofusbandar Post, Srikakulam Rural/District pin.532401. I need to bring to your notice about my village problems. Half of the Panchayat villages were contaminated with salt water and chemical due to their Prawn ponds forming very nearby to our village panchayat. Digging ponds in unauthorized manner for growing prawns and they did not have valid license to dig ponds and also shrimp farming is being done against government rules. Due to these unauthorized shrimp farming activity ground water is polluted completely and our village people are forced to buy the drinking water. Ground water is being completely polluted and said lands are not fit for agricultural activities.

I also state that the Illegal farmers are occupying flood lands of Pedda Ganagallapeta and Pukkallapeta villages which are frequently affected by the floods of Nagavali river and the illegal farmers constructed the shrimp tanks and formed shrimp bunds across the river flow and preventing the free flow of the river water and the flood waters are not receding due to obstruction by the heavy bunds of the fish ponds constructed by the illegal farmers. The illegal farmers never filed any application for grant of assignment or application for lease. The fish ponds are obstructing the free flow of the water and if the ponds are not removed during the summer, in the ensuing rainy season it is very difficult for the villagers to safeguard the villages and their habitations. Public interest is involved in this case.

Even entire cultivating shrimp ponds were totally against to CAA(Coastal Aquaculture Authority) guidelines and also made complained to CAA but they were responding to that complaint and sending the order to district collector that order shows "make a survey on it and take appropriate action but no proper action been taken by District collector and CAA convenor and members.

So on behalf of my village, I have filed a pre-litigation case P.L.C.No.114/2021 in District Legal services authority, Srikakulam Mandal, Andhrapradesh regarding these illegal Aqua farms. Case was moved to somehow about 6 months and no use after that. As the respected DLS secretary ordered a survey on all the shrimp farming, DLC committee members requested ground level officers to make a survey on these illegal shrimp farming. they have finally made survey and submitted the clear report to DLS Authority Secretary and one copy of that has been submitted to me as a petitioner.

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That report clearly says that there are 44 un-authorized aqua farms existed in government land and un-surveyed CRZ land of Bay of Bengal at Peddaganagalla peta village. and DLC convenor Joint director of fisheries clearly stating that "the Coastal Aquaculture is only empowered to do de registration/de licensing of the farmers who are found practicing Aquaculture in violation of Aquaculture Authority rules on recommendation from the district level implementation Committee of Coastal Aquaculture Authority, Chennai". Fisheries department states that A proposal was submitted to the District Collector & Chairman, Srikakulam, District Level Implementation Committee to convene the district level Implementation Committee meeting to take decision to recommended for de-registration of the farms by the coastal Aquaculture Authority, Chennai. and also APEPDCL Authority also stating that Aqua consumers have submitted the relevant documents where the services installed even though they are illegal(i.e., Coastal Aqua permissions and local body permissions).

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Action taken reports of (3) Departments such as Revenue, fisheries and Electricity Departments attached in this mail for your Reference. So kindly consider the facts and take an immediate action to demolish a total 44 Aqua farms of pedda ganagallapeta, Mofusbandar revenue, srikakulam mandal, andhra pradesh

Chairman of the DLS was suggested me to file this case in National green tribunal. so I am approaching you regarding my village issue. Prawn ponds which were cultivating very nearby our panchayat villages were having no proper permission and survey had been done on such ponds and submitted us the copy of the evidence as well as original submitted to DLS court authority. I am attaching the evidence that Illegal prawn ponds list.

So please take an immediate action to de-register/unlicensing the farmers of unlicensed aqua farms and demolish completely and make our panchayath people live safely. I am also attaching the 44 unlicensed aqua farms proforma and farmers details given by the respected DLC committee members.

Thanks and best regards
Ganagalla praveen kumar,
contact number: 9652922278,
Pedda ganagallapeta,
Mofusbandar post, srikakulam,
Andhrapradesh, india,532401

— ACTION TAKEN REPORTS OF 3 DEPARTMENTS.pdf
789 KB

— SURVEY PROFORMA OF 44 UNAUTHORISED AQUA FARMS.pdf
3 MB

" True copy "
Attested
WSDW
9/7/2014

JOINT COMMITTEE INSPECTION REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI (SZ) ON O.A. NO.345/2023.

I. Background:

The Hon'ble National Green Tribunal, New Delhi has registered the Original Application (O.A) No.345/2023 (PB) filed by Sri. Ganagalla Praveen Kumar, Peddaganagalapeta, Mofasubandar, Srikakulam District, Andhra Pradesh. The complainant has stated that a large Nos. of shrimp ponds have been constructed across the Nagavali River preventing free flow of River water. The fish ponds are obstructing free flow of water and also causing pollution. The complainant has enclosed list of 44 shrimp ponds to his complaint.

The Hon'ble National Green Tribunal (NGT), New Delhi has constituted a joint committee comprising of State Pollution Control Board, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation & District Magistrate, Srikakulam, the state PCB shall be the nodal agency for coordination and compliance of the order. *The NGT instructed that, the committee shall visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF. Annexure-I*

The District Collector, Srikakulam has nominated Revenue Divisional Officer, Srikakulam as a committee member in the Joint committee. Accordingly, the Joint Committee has conducted inspection of the site, shrimp ponds in Pedaganagalapeta Village, Srikakulam Rural Mandal of Srikakulam District on dt.13.07.2023.

The Joint Committee has inspected physically all the 44 shrimp ponds in Peddaganagalapeta & Jalaripeta villages of Srikakulam Rural mandal in Srikakulam District as per the details furnished by the Petitioner along with the complaint. The Joint committee has also inspected the shrimp ponds, which are encroached in unsurveyed land in Bay of Bengal and carrying out illegal shrimp farming within the river bed. Upon inspection of shrimp ponds at field and verification of available records related to shrimp ponds ownership,

survey numbers wise extent and registration of shrimp farms with the Coastal Aquaculture Authority, the following observations are made by the Joint Inspection Committee:

II. Observations made by the Joint Inspection Committee:

1. The shrimp ponds of 44 No's belongs to (13) farmers and details of some survey numbers and some farmer's names as furnished by the complainant are not matched with the details as mentioned in the Coastal Aquaculture Authority Registration certificates.
2. Out of the 13 shrimp farmers, only six number of shrimp farmers have registered their shrimp ponds with Coastal Aquaculture Authority, Chennai under CAA Act, 2005 and possessing registration certificates with a period of validity as on data as such they are doing shrimp culture authorizedly in their own lands. The details of authorized farmers are furnished in the **Annexure-II**.
3. (5) shrimp farmers though they registered their shrimp ponds with the Coastal Aquaculture Authority, they have not renewed their shrimp farms subsequently, as such they are not possessing registration certificates with validity period as on day. The details of 5 shrimp farmers are furnished in the **Annexure-III**. Hence it has to be treated as unauthorized culture.
4. (2) shrimp farmers have not at all registered their shrimp ponds with CAA so far and doing shrimp farming illegally since long back. The details of shrimp farmers is furnished in the **Annexure-IV**. Hence it has to be treated as unauthorized and illegal shrimp culture.
5. Further in addition to the above 44 shrimp ponds, the Joint Inspection Committee has also observed that, 46 number of shrimp farmers constructed the shrimp ponds by encroaching the un-surveyed land of Bay of Bengal and doing shrimp culture within the river bed illegally since long back. The details of such shrimp farmers are furnished in the **Annexure-V**.

6. In the **Annexure-V**, a total of 7 shrimp farmers as detailed in the S.Nos 1, 2, 3, 36, 44, 45 & 46, have obtained registration certificates from the Coastal Aquaculture Authority for their shrimp ponds by showing their land ownership in survey No.106 of Jalaripeta, Kallepalli Revenue Village, Mofasu Bandar, Srikakulam Rural mandal of Srikakulam District, which is not at all correct as all these shrimp ponds constructed in the un surveyed land in Bay of Bengal. Hence, they have furnished the wrong information and shown other survey number and obtained the registration certificate from CAA by misleading the District Level Committee, Srikakulam. The remaining (39) shrimp farmers have neither applied nor taken any approval for shrimp farming from CAA. Hence all these 46 shrimp farmers have encroached the River bed and doing shrimp farming illegally since long back in a total extent of 74.00 acres.
7. These illegal and un-authorized 46 number of shrimp ponds, which are scattered in an extent of 74.00 acres are affecting adversely by diverting the direction of the river mouth, limiting the river course and depth of the water. As a result, the width of the river mouth channel became narrow and water depth was reduced thereby causing obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood.
8. These shrimp ponds are also causing flooding in the village during rainy season, as a result, the passage from village to sea for fishing occupation is being curtailed during flooding season.
9. Though the aqua farming in the region is taking place in a full-fledged manner in the village in an area of 25.27 Ha, (As per the Annexures-1,2 &3), some of the shrimp farmers are not maintaining effluent treatment systems for treating the wastewater generated from these farms. Effluent Treatment System (ETS) is mandatory for farms above 5 Ha. At least 10 per cent of the total pond area should be earmarked for the effluent treatment system. In this particular case, since cluster of farms are operating, concerned departments shall enforce that the aqua farms shall collectively construct & operate either common effluent treatment systems or individual effluent treatment systems as per CAA Rules 2005. The aqua culture ponds have to ensure the standards prescribed by the Coastal aqua culture authority for treatment of waste water before discharging into creeks.
10. During the visit, it was observed that the crop is under culture stage in the aqua culture ponds and no discharges were observed into the creek. The committee opined

that the wastewater generated from the farms is directly discharged into the sea/ creek. No sample was collected as there is no discharge from aqua culture ponds.

11. Water sample was collected from the bore well of Sri Ganagalla Kamesh's house located at P.G.Peta, as per the analysis report the values of ground water are within the prescribed standards. The analysis report is herewith attached as **Annexure-V**.

III. Recommendations of the Joint Inspection Committee:

1. The shrimp farmers who are listed in the **Annexure-II** may be permitted to continue their shrimp farming strictly confirming to their own land, survey numbers, extent of the farm and as authorized as per the CAA registration certificates as they are doing shrimp culture in their own land and possessing valid registration certificates. The shrimp culture shall be allowed subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water.
2. The shrimp farmers as listed in the **Annexure-III** are doing shrimp culture in their own land and registered with CAA but subsequently not renewed and not having valid registration period. Hence, these shrimp farmers may be given a time period of 3 months for registering their shrimp ponds with CAA by October 2023. Only After registration of shrimp ponds with CAA within 3 months, the farmers may be allowed to continue their shrimp culture subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water. In case, if the farmers are failed to register their farms within 3 months, the District Authorities may be permitted to demolish such authorized and unregistered shrimp ponds after due period. The expenses towards demolition of such shrimp ponds have to be recovered from the concerned shrimp farmers.
3. The shrimp farmers as listed in the **Annexure-IV**, who are carrying out un-authorized and illegal shrimp culture without having CAA registration certificate, may be ordered for immediate demolition of their shrimp ponds. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.
4. Since (46) shrimp farmers, who are listed in the **Annexure-V**, have constructed the shrimp ponds in the river bed by unauthorized encroachment in the un-surveyed land in Bay of Bengal and carrying out shrimp culture illegally since long back. Since these shrimp ponds are affecting adversely by diverting the course of the river mouth,

(7)

Joint committee inspection report of the Hon;ble NGT(SZ) in the matter of OA No. 345/2023

limiting the river course and depth of the water thereby causing the obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood, orders may be issued for immediate demolition of all 46 number of shrimp ponds so as to protect the coastal environment as well as the livelihood of the local fishermen. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.

5. Since cluster of farms operating, the aqua farms shall collectively construct & operate either Common Effluent Treatment System (ETS) or individually Effluent Treatment System as per CAA rules 2005 duly maintaining the standards of discharge and not causing any detriment to the coastal environment and hampering the livelihood of the local fishermen community.

27/7/23
The Revenue Divisional Officer,
Srikakulam Division
27/7/23
AP

P. Suresh
Director (Technical), *27/7/2023*
Coastal Aquaculture Authority (CAA),
Chennai

[Signature]
Deputy Director of Fisheries,
Srikakulam District

[Signature]
S.E. Irrigation,
Srikakulam District

[Signature]
The Environmental Engineer,
AP Pollution Control Board,
Srikakulam

True copy
of Attached 4

[Signature]
Deputy Director of Fisheries
SRIKAKULAM

LIST - 1

1. The list of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and having valid registration period as on date.

Details of the shrimp ponds as per the Complainant information				Details of the shrimp ponds and farmer as per the CAA Registration Certificate					Remarks	
Sl. No. of the shrimp pond	Name of the farmer	Survey No's	Extent survey No's wise (Acre s)	Name of the farmer	Survey No's	Extent TFA (Acres/ Hectares)	Extent WSA (Acres/ Hectares)	CAA Registration No and Date		Validity period existing up to
1	NELLMARLA KRISHNA, S/O. SURYANARAYANA	100-6	0.25	NELLMARIA KRISHNA, S/O N. SURYANARAYANA	74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2	12.36 acres/ hectares	9.88 acres/ hectares	AP-II-2007(01495)	20.09.2027	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		100-5	0.24							
2	NELLMARLA KRISHNA, S/O. SURYANARAYANA	101	0.37							
3	NELLMARLA KRISHNA, S/O. SURYANARAYANA	101	0.33							
4	NELLMARLA KRISHNA, S/O. SURYANARAYANA	101	1.59							
5	NELLMARLA KRISHNA, S/O. SURYANARAYANA	101	0.12							
		127-1	0.22							
6	NELLMARLA KRISHNA, S/O. SURYANARAYANA	111-1	0.08							
7	NELLMARLA KRISHNA, S/O. SURYANARAYANA	111-1	0.1							
8	NELLMARLA KRISHNA, S/O. SURYANARAYANA	101	0.63							
		102-7	0.34							
		102-8	0.47							
		111-1	0.05							

19

		111-2	0.55							
9	NELLMARLA KRISHNA, S/O. SURYANARAYANA	100-6	0.28	NELLMARIA THOTAYYA, S/O N SURYANARAYANA	74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2	12.36 Acres/ 5.00 hectares	9.88 acres/ 4.00h ect.	AP-II-2007(01497)	20.09.2027	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		102-8	0.14							
		101	1.21							
10	NELLMARLA KRISHNA, S/O. SURYANARAYANA	100-6	0.92							
		101	0.4							
11	NELLMARLA KRISHNA, S/O. SURYANARAYANA	100-6	1.14							
12	NELLMARLA KRISHNA THOTAYYA, S/O. SURYANARAYANA	75-1	1.39							
		76-11	0.13							
13	NELLMARLA KRISHNA THOTAYYA, S/O. SURYANARAYANA	102-6	0.15							
		102-5	0.05							
		102-1	0.24							
		100-6	0.31							
		75-6	0.72							
		75-2	0.23							
		75-3	0.37							
		102-2	0.04							
		75-4	0.58							
		75-5	0.31							
14	NELLMARLA KRISHNA THOTAYYA, S/O. SURYANARAYANA	111-2	0.09							
		102-6	0.56							
		102-5	1.2							
		102-2	0.2							
		102-3	0.11							
		102-4	0.22							
15	NELLMARLA THOTAYYA, S/O. SURYANARAYANA	103-13	0.12							
		103-14	0.32							
		103-12	0.31							
										SURVEY NO'S ARE NOT MATCHING

21

		74-12	0.3							
19	NELLMARLA THOTAYYA, S/O. SURYANARAYANA	75-1	0.87							
		76-4	0.18							
		76-5	0.07							
		76-3	0.2							
		74-3	0.13							
		74-2	0.12							
		74-1	0.14							
27	GANAGALLA RAMULU POLLAMMA	104-1	1.02	GANAGALLA POLAMMA, W/O RAMULU	72-4,6, 74- 1,5,6, 76- 3, 103-1	0.82 acres/ 0.33 hectar es	0.74 acres/ 0.30 hectar es	AP-II- 2008(6965)	08.02.2024	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		104-4	0.06							
		105-9	0.47							
		UNSUR VEYED	0.3							
28	GANAGALLA RAMULU POLLAMMA	104-1	0.34							
		105-9	0.48							
		105-8	0.4							
		71-20	0.61							
29	GANAGALLA RAMULU POLLAMMA	105-8	0.4							
		71-20	0.32							
		71-19	0.1							
		71-18	0.22							
		71-5	0.04							
		71-6	0.02							
		71-7	0.02							
		71-16	0.08							
		71-17	0.2							
		71-15	0.04							
		71-14	0.08							
72-1	0.61									
30	GANAGALLA RAMULU	72-1	0.79							

	POLLAMMA	71-17	0.14							
		71-15	0.06							
		71-13	0.25							
		71-12	0.23							
		71-11	0.26							
31	GANAGALLA RAMULU POLLAMMA	72-1	0.94							
		70-22	0.1							
		70-17	0.48							
		72-3	0.07							
		72-2	0.02							
32	GANAGALLA RAMULU POLLAMMA	73-8	0.4							
		73-6	0.55							
		73-3	0.16							
38	CHIKATI RAMULAMMA	115	0.17	CHEKATI	108-2B,	3.36	2.47	AP-II-	08.02.2026	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		114-2	1.49	RAMULAMMA, W/O SURYA NARAYANA	115-P	1.36 hectar es	1.00 hectar es	2021(20237)		
40	GUTTULA SURYAKUMARI	115	1.63	GUTTULA SURYAKUMARI, W/O GUTTULA SRINIVASA RAO	115-P	6.18a cres/ 2.50h ectare s	4.94a cres/ 2.00h ectare s	AP-II-2008(6920)	08.02.2024	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA

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										REGISTRATIO N CERTIFICATE
41	GHIKATI RAMULAMMA	115	0.77	CHEKATI RAMULAMMA, W/O SURYA NARAYANA	108-2B, 115-P	3.36 acres/ 1.36 hectar es	2.47 acres/ 1.00 hectar es	AP-II- 2021(202 37)	09.02.202 6	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE. <u>*THE CAA CERTIFICATE IS SAME AS MENTIONED IN SL. NO. 38</u>
42	NELIMARLA KRISHNA, S/O. SURYANARAYANA	127-1	0.25	NELIMARIA KRISHNA, S/O N. SURYANARAYANA	74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2	12.36 acres/ 5.00 hectar es	9.88 acres/ 4.00 hectar es	AP-II- 2007(01495)	20.09.202 7	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S IN CAA REGISTRATIO N CERTIFICATE. <u>*THE CAA CERTIFICATE IS SAME AS MENTIONED IN SL. NO. 1</u>

24

										TO 11	
43	KARANAM GITA W/O BHANUMURTHY	127-1	0.25	KARNAMGEETHA & BHANUMURTHY, S/O LAXMANA MURTHY	96-5,6,7,8,	1.83 acres/ 0.74 hectar es	1.73 acres/ 0.70 hectar es	AP-II- 2008(6961)	08.02.2024	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE	
		128	0.7								
44	KARANAM GITA W/O BHANUMURTHY	96-8	0.72								
		96-6	0.04								
		96-7	0.57								
		96-5	0.54								
		127-1	0.29								

True copy
Attested

[Signature]
Deputy Director of Fisheries
SRIKAKULAM

ANNEXURE - B

LIST - 2

2. The list of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 but not renewed subsequently and not having valid registration period as on date (Unauthorized culture)

Details of the shrimp ponds as per the Complainant information				Details of the shrimp ponds and farmer as per the CAA Registration Certificate						Remarks
Sl. No. of the shrimp pond	Name of the farmer	Survey No's	Extent survey No's. wise (Acres)	Name of the farmer	Survey No's	Extent TFA (Acres/hectares)	Extent WSA (Acres/hectares)	CAA Registration No and Date	Validity period existing up to	
20	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	73-8	0.8	PUKKALLA VENKARA RAMANA MURTHY, S/O RAMULU	70-17, 18,20,21,22,72-1,2, 73-8, 105-7,9	3.16 acres/ 1.28 hectares	2.47 acres/ 1.00 hectares	AP-II-2008(6967)	08.02.2014	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		73-6	0.55							
		73-3	0.02							
21	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	72-4	0.16	GANAGALLA KANAKARAO, S/O RAMULU	72-1,2,71-6,7,9,TO10 20,70-17,18,20,21,22,73-8,105-7/9.	3.16 acres/ 1.28 hectares	2.47 acres/ 1.00 hectares	AP-II-2008(6968)	09.02.2014	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		74-7	0.23							
		72-5	0.76							
		73-8	0.5							
22	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	103-1	0.31	GANAGALLA KANAKARAO, S/O RAMULU	72-1,2,71-6,7,9,TO10 20,70-17,18,20,21,22,73-8,105-7/9.	3.16 acres/ 1.28 hectares	2.47 acres/ 1.00 hectares	AP-II-2008(6968)	09.02.2014	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		74-5	0.08							
		74-6	0.12							
		72-6	0.3							
		72-5	0.64							
		72-1	0.2							
		74-7	0.1							
23	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	72-7	0.09	GANAGALLA KANAKARAO, S/O RAMULU	72-1,2,71-6,7,9,TO10 20,70-17,18,20,21,22,73-8,105-7/9.	3.16 acres/ 1.28 hectares	2.47 acres/ 1.00 hectares	AP-II-2008(6968)	09.02.2014	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		72-6	0.42							
		72-5	0.74							
		72-1	0.28							

20

26

25	PUKKLA APPAMA W/O RAMULU	104-1	1	PUKKALLA APPALAMMA, W/O RAMULU	72-3,5,6; 103-1,5,6	2.13 acres/ 0.86 hectar es	1.85 acres/ 0.75 hectar es	AP-II- 2008(696 2)	08.02.201 9	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
26	PUKKLA APPAMA W/O RAMULU	104-4	0.55							
		UNSU RVEYED	0.61							
33	CHANDRAMOULI GONAPA	107-2	1.32	KONADA.SATTI REDDY, S/O APPAR REDDY	107-1,2	4.94 acres/ 2.00 hectar es	4.45 acres/ 1.80 hectar es	AP-11- 2008(6969)	08.02.2014	FARMER'S NAME, SURVEY NO'S AND EXTENT ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		107-1	0.24							
34	CHANDRAMOULI GONAPA	107-2	1.43							
		107-1	0.32							
35	CHANDRAMOULI GONAPA	107-2	1.15							
		108-1	0.56							
36	METIKOTA KRISHNA RAO	108-1	1.3	METIKOTA KRISHNA RAO, S/O APPA RAO	115-P	2.67 acres/ 1.08 hectar es	1.98 acres/ 0.80 hectar es	AP-II- 2011(14300)	09.01.2021	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		108-2	0.53							
		115	0.34							
39	MATTIKOTA KRISHNA RAO	115	0.66	METIKOTA KRISHNA RAO, S/O APPA RAO	115-P	2.67 acres/ 1.08 hectar es	1.98 acres/ 0.80 hectar es	AP-II- 2011(14300)	09.01.2021	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE. *THE CAA
		114-2	0.48							

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ANNEXURE - C

LIST - 3

3. The list of farmers, who have not registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and doing shrimp culture illegally (Unauthorized culture)

Details of the shrimp ponds as per the Complainant information				Remarks
Sl. No. of the shrimp pond	Name of the farmer	Survey No's	Extent survey No's. wise (Acres)	
24	GANAGALLA RAMULU PUKKALA VENKAT	104-1	1.2	SHRIMP FARM IS NOT REGISTERED WITH CAA
37	CHINTAPALLI AMMORU	108-2	1	SHRIMP FARM IS NOT REGISTERED WITH CAA

True copy

M. S. E.
9/5/2007
Deputy Director of Fisheries
SRIKAKULAM

LIST -4

List of shrimp farmers, who have encroached in the river bed and doing illegal shrimp culture

Sl.No (1)	Name of the farmer (2)	Survey No,s (3)	Total extent (4)	W.S.A (5)	Category of the land encroached (6)	Present status of shrimp culture (7)	Remarks (8)
1	BUDAGATLA MEGHANA W/o Budagatla Ramesh Naidu Aged about 28yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20631) Registered for Survey No.106 but the pond is in un surveyed land
2	GanagallaBharathi W/o Kamaraju Aged about 35yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.41 hectare	1.00 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20243) Registered for Survey No.106 but the pond is in un surveyed land
3	GanagallaVenkataRathnam W/o Kanaka Rao Aged about 40yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.41 hectare	1.00 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20244) Registered for Survey No.106 but the pond is in un surveyed land
4	SavadalaTavataiah S/o Ramulu Aged about 63yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
5	EripalliAtchiBabu S/o kuruvulu Aged about 53yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
6	YerrupalliSrinivasa Rao S/o Hari Swamy Aged about 36yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
7	GutiwadaNooka Raju S/o Adinarayana Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
8	YerupalliAppa Rao S/o Kama Raju Aged about 52yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
9	YerupalliAtchaiah S/o Appa Rao Aged about 46yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA

(30)

	Srikakulam District						
10	Yerupalli Kamamma W/o Malleshwar Rao Aged about 58yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
11	Sindhupalli Neela Veni W/o Kamaraju Aged about 43yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
12	Sindhupalli Kannamma W/o Ankulu Aged about 68yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	=	River bed	Shrimp culture is under progress	Not registered with CAA
13	Y Eranna S/o Lakshmaiah Aged about 52yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
14	Gutivada Trinatha Rao S/o Adinarayana Aged about 33yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
15	Gutivada Suryanarayana S/o Adinarayana Aged about 50yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
16	Gutivada Thavitamma W/o Adinarayana Aged about 54yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
17	Sindhupalli Asiramma W/o Tata Rao Aged about 55yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
18	Sindhupalli Raja Rao S/o Tata Rao Aged about 33yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
19	Y Govinda Rao S/o Hari Swamy Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA

20	Kama Raju S/o Krishna Murthy Aged about 35yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
21	Y Raja Rao S/o Lachumaiah Aged about 28yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
22	Savadala Kama Raju S/o Ramulu Aged about 68yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
23	SavadalaKrishnaiah S/o Kamaraju Aged about 72yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
24	Akkala Lakshmana Rao S/o Kamaiah Aged about 51yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
25	Akkala Rama Murthy S/o Appa Rao Aged about 40yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
26	AkkalaAdinarayana S/o Kama Raju Aged about 70yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
27	GolliKamamma W/o Naidu Aged about 61yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
28	AkkalaAnuradha W/o Adinarayana Aged about 52yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
29	GolliAjaraiah S/o Naidu Aged about 34yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
30	Golli Susheela W/o Asaraiah Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA

Srikakulam District							
31	Adabaka Ramulamma W/o Krishna Murthy Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
32	Arasavelli Venkayamma W/o Appaiah Aged about 78yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
33	Arasavelli Narasamma W/o Hari Swamy Aged about 48yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
34	Akkala Govinda Rao S/o Hari Swamy Aged about 58yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
35	Golla Asiramma W/o Thanmaiah Aged about 54yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
36	Adapaka Ramanamma W/o Raja Rao Aged about 43yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.61 hectare	1.20 hectares	River bed	Shrimp culture is under progress	AP-II-2021(20245) Registered for Survey No.106 but the pond is in un surveyed land
37	Savadala Raja Rao S/o Yellaiah Aged about 44yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
38	Savadula Parvathi W/o Krishna Aged about 50yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
39	Savadula Kamaraju S/o Hari Swamy Aged about 33yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	Rheciver bed	Shrimp culture is under progress	Not registered with CAA
40	Kondapalli Karuvulu S/o Yerraiah Aged about 53yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
41	Kondapalli Suryanarayana	Un surveyed	1.50 acres	-	River bed	Shrimp culture is	Not registered with CAA

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	S/o Yerraiah Aged about 55yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	land				under progress	
42	AdapakaSeetaiah S/o Asiraiah Aged about 70yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
43	GanagallaKorlaiah S/o Avataram Aged about 44 yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
44	BudagatlaKamaiah S/o Kamaiah Aged about 58yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20630) Registered for Survey No.106 but the pond is in un surveyed land
45	BudagatlaLakshamma W/o Kamaiah Aged about 54yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20629) Registered for Survey No.106 but the pond is in un surveyed land
46	Budagatla Ramesh Naidu S/o Kamaiah Aged about 36yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam Dis	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20632) Registered for Survey No.106 but the pond is in un surveyed land

Three copy
Attached
MUSEO
Deputy Director of Fisheries
SRIKAKULAM

34



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY:: VISAKHAPATNAM
D.No.39-33-20/1/4, Madhavadhara VUDA Colony, Visakhapatnam - 530018.



M.RAVI, M.Sc.,
SENIOR ENVIRONMENTAL SCIENTIST

Ph : 0891-2719380/481
e-mail:zovsplab-ses2@ appcb.gov.in

ANALYSIS REPORT

Sample No. : 2023 - 07 - W - 214

Sample location/Address : Ground water sample collected near aquaculture forms
Peddagangallapeta (V), Srikakulam District

Sample Source : Bore well sample collected at Sri. Gangalla Kamesh's Residence

Sample collected on : 13.07.2023

Sample received on : 14.07.2023

Sample collected by : Environmental Engineer (FAC), Regional Office, Srikakulam

Report issued on : 22.07.2023

S.No.	Parameter	W-214	Drinking water specification IS10500:2012	
			Requirement (Acceptable Limit)	Permissible Limit
1.	pH	8.13	6.5-8.5	No Relaxation
2.	Electrical Conductivity (as $\mu\text{S/cm}$)	1420	--	--
3.	Total Dissolved Solids	920	500 mg/L	2000 mg/L
4.	Total Alkalinity (as CaCO_3)	300	200 mg/L	600 mg/L
5.	Total Hardness (as CaCO_3)	380	200 mg/L	600 mg/L
6.	Chloride (as Cl)	275	250 mg/L	1000 mg/L
7.	Calcium (as Ca)	60.8	75 mg/L	200 mg/L
8.	Magnesium (as Mg)	55.4	30 mg/L	100 mg/L
9.	Sodium (as Na^{++})	180	--	--
10.	Potassium (as K^{++})	15.8	--	--
11.	SAR (Sodium Absorption Ratio)	4.02	--	--
12.	Nitrate (as NO_3)	42.4	45 mg/L	No Relaxation
13.	Phosphate (as P)	BDL	--	--
14.	Sulphate (as SO_4)	64.4	200 mg/L	400 mg/L
15.	Fluoride (as F)	0.08	1.0 mg/L	1.5 mg/L
16.	Chromium (as Cr)	<0.001	0.05 mg/L	No Relaxation
17.	Manganese (as Mn)	0.002	0.1 mg/L	0.3 mg/L
18.	Iron (as Fe)	0.056	0.3 mg/L	No Relaxation
19.	Nickel (as Ni)	<0.001	0.02 mg/L	No Relaxation
20.	Copper (as Cu)	<0.001	0.05 mg/L	1.5 mg/L
21.	Zinc (as Zn)	<0.001	5.0 mg/L	15 mg/L
22.	Arsenic (as As)	<0.001	0.01 mg/L	0.05 mg/L
23.	Cadmium (as Cd)	<0.001	0.003 mg/L	No Relaxation
24.	Lead (as Pb)	<0.001	0.01 mg/L	No Relaxation

Note: - 1. All values are expressed in mg/L except pH & EC
 2. BDL: Below Detectable Limit
 3. Results are related to sample as received and tested

M. Ravi
 SENIOR ENVIRONMENTAL SCIENTIST

** END OF THE REPORT **

For copy
M. Ravi
 Deputy Director of Fisheries
 SRIKAKULAM

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Item No.08:-

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No. 100 of 2023 (SZ)
[Earlier O.A. No. 345 of 2023(PB)(LP)]

IN THE MATTER OF:

Ganagalla Praveen Kumar.

...Applicant(s)

Versus

State of Andhra Pradesh,
Dept. of Environment, Forest,
Science and Technology, A.P. and Ors.

...Respondent(s)

Date of hearing: 22.02.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R3 & R6, R7.
Mr. Avinash Krishnan Ravi along with
Ms. Nandhini Agarwal for R4.

ORDER

1. Today, there is no representation for the applicant.
2. The reports of the Andhra Pradesh Coastal Zone Management Authority (APCZMA)/7th Respondent and Coastal Aquaculture Authority (CAA) are filed. Both authorities have found there are several unauthorized aquaculture ponds and a few of them are right inside the river bed.
3. In the report of the CAA, certain recommendations have been given and they want further time to implement the same. Similarly, the APCZMA also has filed a report and they are awaiting the report from the Revenue Authority, after which, they will also take appropriate action in removing the unauthorized aquaculture ponds.
4. Post the matter on 08.04.2024.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 100/2023 (SZ)
22nd February, 2024. AD.

From

To

Dr. Manazir Zeelani Samoon, I.A.S.,
District Collector,
Srikakulam.

1.The Revenue Divisional Officer,
Srikakulam.
2. The Tahsildar, Srikakulam.

Sir,

Sub: Encroachments - Unauthorized digging of ponds for prawn and fisheries culture – in Un – Surveyed Govt. land in Bay of Bengal in Jalaripeta, Kallepalli Revenue Village, Mofasubandar, Srikakulam Rural Mandal, Srikakulam District – order of the Hon'ble NGT, Chennai order in O.A.No.100 of 2023, dt.08.04.2024—request to execute the orders of the Hon'ble NGT, Chennai – action taken report called for- reg.

- Ref:**
1. Rc.No.354/2021 A Dt.12.03.2021 report of the Tahsildar, Srikakulam received in this office Dt:31.05.2021.
 2. Para-wise remarks approved by the Government Pleader for Tribal Welfare, APHC, Amaravathi on 17.03.2022.
 3. Dis.No.605/23.03.2022. of the Chairman, District Legal Services Authority-Cum-Prl.District Judge, Srikakulam.
 4. Dis.No.634/30.03.2022. of the Chairman, District Legal Services Authority-Cum-Prl.District Judge, Srikakulam.
 5. This Office Rc.No.1017/2021/E4, Dt.01.04.2022
 6. Orders dated 28.02.2023 of the Hon'ble High Court in W.P.No.25163/2021.
 7. Orders of the Hon'ble High Court in the W.P.No.13162 of 2023.
 8. Lr.No.106/OA-345 of 2023/APPCB/Legal/NGT(PB)/2023,DT.15.06.2023 from the Member Secretary, A.P., Pollution Control Board.
 9. Appeal Petitions filed by the applicants dt.19.07.2023.
 10. Orders dated 26.07.2023 of the Hon'ble High Court in I.A. No. 1 of 2023 in W.P.No.18788/2023.
 11. Rc.No.709/2021/C,Dt.03.08.2023 of the Revenue Divisional Officer, Srikakulam, this office received date 11.08.2023.
 12. Stay petitions filed by the Petitioner before the District Collector, Srikakulam.
 13. Note orders of the District Collector, Srikakulam on 30.09.2023.
 14. This Office Rc.No.1017/2021/E4, dt.03.10.2023.
 15. This Office Rc.No.1017/2021-E4, Dt.20.10.2023.
 16. LR.No.W.P.No.14395/2023/REV of the Govt. Pleader for Revenue, High Court of A.P., Nelapadam, Amaravati, Guntur, Dated 01.09.2023.
 17. This Office Rc.No.1951/2023/E4, Dt.31.10.2023.
 18. Letter No.OA No.100 of 2023/APCZMA/ Legal/2023-744,Dt.20.11.2023. of the Member Secretary, APCZMA, Vijayawada, A.P.
 19. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai Dt.22.02.2024.

** ** *

It is informed that, in the reference 19th cited, the Hon'ble National Green Tribunal, Southern Zone, Chennai in O A No.100 of 2023(SZ) IN THE MATTER OF Ganagalla Pravèen Kumar and The State of Andhra Pradesh, Dept. of Environment, Forest, Science and Technology, A.P., and Ors. has passed the following orders dt.22.02.2024.

" 1.Today, there is no representation for the applicant.

2. The reports of the Andhra Pradesh Coastal Zone Management Authority (APCZMA)/7th Respondent and Coastal Aquaculture Authority (CAA) are filed. Both authorities have found there are several unauthorized aquaculture ponds and a few of them are right inside the river bed.

3. In the report of the CAA, certain recommendations have been given and they want further time to implement the same. Similarly, the APCZMA also has filed a report and they are awaiting the report from the Revenue Authority, after which, they will also take appropriate action in removing the unauthorized aquaculture ponds.

4. Post the matter on 08.04.2024."

It is therefore requested to demolish the un authorized fish/shrimp ponds constructed in un-surveyed Government land and also submit the action taken report along with the photo copies to this office with in a week, so as enable to send this office report to APCZMA with in stipulated time.

Treat this as most urgent.

Yours faithfully,
Sd./-M.Ganapathi Rao
District Revenue officer,
for collector, Srikakulam.

//t.c.f.b.o.//

R. Narasimha Murthy
Superintendent-E

Copy to the District Fisheries Officer, Srikakulam for information and necessary action.

True copy

Attested

[Signature]
9/5/24
Deputy Director of Fisheries
SRIKAKULAM

Rc.No.729/2021/C, dt: 28.03.2024
From
Sri Ch.Rangaiah, B.A., B.L.,
Revenue Divisional Officer,
Srikakulam.

O/o Revenue Divisional Officer, Srikakulam.
To
The District Collector,
Srikakulam.

Sir,

Sub:- Encroachment – Unauthorised digging of ponds for prawn and fish cultures in Un-surveyed Government land in Bay of Bengal in Jalaripeta, Kallepalli Revenue Village, Mofusbandar, Srikakulam Rural Mandal, Srikakulam District- Implementation of the orders of the Hon'ble NGT, Chennai in O.A. No.100 of 2023, dt:22.02.2024- Request -Reg.

Ref:- 1. Application filed by Sri V.Anup Kumar S/o Bhimarao Plot No.21, Ajanta Garden city, Bankers Colony, Srikakulam Dt.27.02.2021 addressed to the District Collector, Srikakulam.
2. Rc.No.354/2021A Dt.12.03.2021 of the Tahsildar, Srikakulam addressed to the District Collector, Srikakulam.
3. Rc.No.354/2021 B Dt.15.03.2021 of the Tahsildar, Srikakulam addressed to the SHO, Srikakulam Rural.
4. Rc.No.354/2021A Dt.22.11.2021 of the Tahsildar, Srikakulam addressed to the District Collector, Srikakulam.
5. Interim Orders of the Hon'ble High Court of Andhra Pradesh in W.P.No.25163 of 2021 on 29.10.2021.
6. Orders of the Hon'ble High Court of Andhra Pradesh in W.P.No.25163 of 2021 on 04.02.2022.
7. Rc.No.1017/2021 E4 Dt.17.02.2022 of the District Collector, Srikakulam.
8. Rc.No.354/2021A Dt.25.02.2022 of the Tahsildar, Srikakulam addressed to the District Collector, Srikakulam.
9. This office Rc.No.729/2021 C Dt.14.02.2022 and 07.04.2022 addressed to the Tahsildar, Srikakulam and Joint Director, Fisheries Dept Srikakulam.
10. Rc.No.168/2022 C5 Dt.01.06.2022 of the District Collector, Srikakulam.
11. Rc.No.354/2021A Dt. .06.2022 of the Tahsildar, Srikakulam addressed to the District Collector, Srikakulam.
12.This Office Rc.No.729/2021/C, dt:08.06.2022.
13.Rc.No.510/B/2021, dt:18.06.2022 of the Dy.Director of Fisheries, Srikakulam.
14.Rc.No.758/2021/E4, dt:09.08.2022 of the District Collector, Srikakulam.
15. This office Rc.No.729/2021/C, dt:13.09.2022
16.Rc.No.1017/2021/E4, dt:01.05.2023 of the District Collector, Srikakulam.
17.Rc.No.354/2021/a, dt:22.05.2023 of the Tahsildar, Srikakulam.
18.This office Rc.No.729/2021/C, dt:24.05.2023.
19. Instructions of the District Collector, Srikakulam.
20.Notice Rc.No.354/2021/A, dt:05.05.2023 of the Tahsildar, Srikakulam.
21.Rc.No.354/2021/A, dt:12.06.2023 of the Tahsildar, Srikakulam.
22. This office Rc.No.729/2021/ C, Dt.13.06.2023.
23.Rc.No.354/2021/A, dt:25.07.2023 of the Tahsildar, Srikakulam.
24.Rc.No.1017/22021/E4, dt:26.07.2023 of the District Collector, Srikakulam.
25. Orders dt:26.07.2023 of the Hon'ble High Court of Andhra Pradesh in W.P.No.18788 of 2023.
26.Appeal filed by Sri Budagatla Ramesh Naidu and 30 others of Peddaganagallapeta Village in Srikakulam Mandal before the Revenue Divisional Officer, Srikakulam dt:19.07.2023.

27. Notices issued to the individuals dt:28.07.2023.

28. Order dt:709/2021/C, dt:03.08.2023 of the Revenue Divisional Officer, Srikakulam.

29. Rc.No.1017/2021/E4, dt:03.10.2023 of the District Collector, Srikakulam.

30. Order Rc.No.1017/2021/E4, dt:20.10.2023 of the District Collector, Srikakulam.

31. Rc.No.1017/2021/E4, dt:13.03.2024 of the District Collector, Srikakulam.

32. Rc.No.354/2021/A, dt:27.03.2024 of the Tahsildar, Srikakulam.

33. Rc.No.587/B/2022, dt:23.03.2024 of the Deputy Director of Fisheries, Srikakulam.

@@@

I invite kind attention to the references cited.

It is submitted that, this subject matter relates to the eviction of illegal encroachment of un-surveyed land and construction of unauthorized fish ponds in the Bay of Bengal and Nagavali river bank in Mofasbandar and Jalaripeta villages of Srikakulam Mandal and construction unauthorized fish ponds by Sri Budagatla Ramesh naidu S/o Kamayya and 45 others.

It is submitted that, as per the orders of the Hon'ble High Court of Andhra Pradesh in W.P.No.25163 of 2021, dt:28.02.2023 and orders of the District Collector, Srikakulam, the Tahsildar, Srikakulam has issued a notice to the concerned giving 15 days time period to evict the illegal encroachments.

It is submitted that, the Tahsildar, Srikakulam has also stated that, one Budagatla Ramesh Naidu S/o Kamaiah and 26 others, R/o Jalaripeta Village have filed W.P.No.13162/2023 before the Hon'ble High Court of Andhra Pradesh, Amravathi, praying the Hon'ble High Court to declare the notices issued by the 3rd respondent (Tahsildar, Srikakulam) in Rc.No.354/2021/A, dt:05.05.2023 on the oral orders of the 2nd respondent (The District Collector, Srikakulam) in respect of aqua ponds of the petitioners as illegal and set aside the same.

The Hon'ble High Court of Andhra Pradesh, Amravathi, while posting the case to 26.06.2023 has issued following orders in I.A.No.01/2023 in w.P.No.13162/2023:

"In the meanwhile, the respondents shall not proceed on the basis of the notice dated 05.05.2023 issued to the petitioners. However, this shall not preclude from taking action in accordance with law and the procedure set out in the Land Encroachment Act, 1905."

It is submitted that, the Tahsildar, Srikakulam has finally submitted that, in the light of orders of the Hon'ble High Court in I.A.No.1 of 2023 in W.P.No.13162/2023, dt:12.05.2023 and requested to issue necessary further orders in the matter to proceed further in removal of unauthorized fish ponds.

It is submitted that, in the reference 22nd cited, a detailed report has been submitted to the District Collector, Srikakulam for further necessary action in the matter.

It is submitted that, in the meanwhile, the Tahsildar, Srikakulam has issued notices under Sec. 6 of A.P. Land Encroachment Act, 1905 to the following individuals for eviction of the encroachment's in Mofusbandar Village of Srikakulam Mandal with the help of line departments.

It is also submitted that, the Tahsildar, Srikakulam has started the eviction process of the encroachments on Dt:25.07.2023 in Mofusbandar Village of Srikakulam Mandal.

It is submitted that, meanwhile Sri Budagatla Ramesh Naidu and 30 others of Peddaganagallapeta Village in Srikakulam Mandal have filed an appeal before the District Collector, Srikakulam on the order passed by the Tahsildar, Srikakulam in Rc.No.354/2021/A, dt:11.07.2023 under Sec.6 of A.P. Land Encroachment Act -1905.

Details of the petitioners filed the appeal are as follows:

Sl.No	Name of the Petitioner	Sy.No	Extent
1	Akkala Govinda Rao, S/o Hariswamy, R/o Peddaganagallapeta, Srikakulam	106	4.20 Ac
2	Budagatla Lakshmamma, S/o Kamaiah, R/o Peddaganagallapeta, Srikakulam	106	1.50 Ac
3	Matikota Krishna Rao, S/o Late paparao, R/o Pukkallapeta, Mofus Bandar, Srikakulam	115	1.5 Ac
		108	0.50 Ac
4	Gangalla Bharathi, W/o Kamaraju, R/o Peddaganagallapeta, Srikakulam	106	1.00 Ac
5	Yerupalli Atchaiah, S/o Apparao, R/o Jalaripeta, Srikakulam	106	1.20 Ac
6	Gangalla Venkata Ratnam, W/o Kanakarao, R/o Peddaganagallapeta, Srikakulam	106	1.00 Ac
7	Budagatla Meghana, W/o Ramesh Naidu, R/o Peddaganagallapeta, Srikakulam	106	2.50 Ac
8	Budagatla Kamaiah, S/o Late Kamaiah, R/o Peddaganagallapeta, Srikakulam	106	2.80 Ac
9	Budagatla Ramesh Naidu, S/o Kamaiah, R/o Peddaganagallapeta, Srikakulam	106	2.80 Ac
10	Savadala Rajarao, S/o Yellaiah, R/o Jalaripeta, Srikakulam	106	1.00 Ac
11	Adapaka Seetaiah, S/o Asiraiah, R/o Jalaripeta, Srikakulam	106	1.00 Ac
12	Savada Parvathi, W/o Krishna, R/o Jalaripeta, Srikakulam	106	0.60 Ac
13	Sindhupalli Raja Rao, S/o Tatarao, R/o Jalaripeta, Srikakulam	106	1.50 Ac
14	Gotivada suryanarayana, S/o Adhinarayana, R/o Jalaripeta	106	1.00 Ac

15	Gotivada Thavitamma, W/o Adinarayana, R/o Jalaripeta, Srikakulam	106	1.50 ac
16	Gonapa Chandramouli, S/o Balakrishna, R/o Peddaganagallapeta, Mofus Bnadar, Srikakulam	107	3.50 Ac
17	Ganagalla Thotaiah, S/o Late Ramulu, R/o Peddaganagallapeta, Mofus Bandar, Srikakulam	106	1.50 Ac+ 0.70Ac
18	Kondapalli Karuvulu, S/o Yerraiah, R/o Jalaripeta, Srikakulam	106	1.60 Ac
19	Savadala Krishnaiah, S/o Kamaraju, R/o Jalaripeta, Srikakulam	106	1.30 Ac
20	Savadala Kamaraju, S/o Hariswamy, R/o Jalaripeta, Srikakulam	106	1.10 Ac
21	Gonagalla Korlaiah, S/o Avataram, R/o Peddaganagallapeta, Srikakulam	106	2.40 Ac
22	Golli Asiramma, S/o Thammaiah, R/o Jalaripeta, Srikakulam	106	1.00 Ac
23	Akkala Kama Raju, S/o Krishna Murthy, R/o Jalaripeta, Srikakulam	106	1.20 Ac
24	Eripalli Govinda Rao, S/o Hariswamy, R/o Peddaganagallapeta, Srikakulam	106	1.40 Ac
25	Gotivada Trinadharao, S/o Adinarayana, R/o Jalaripeta, Srikakulam	106	1.00 Ac
26	Gotivada Nooka Raju, S/o Adinarayana, R/o Jalaripeta, Srikakulam	106	1.00 Ac
27	Savadala Kamaraju, S/o Ramulu, R/o Jalaripeta, Srikakulam	106	1.25 Ac
28	Kondapalli Suryanarayana, S/o Yerraiah, R/o Jalaripeta, Srikakulam	106	1.50 Ac
29	Adapaka Ramanamma, W/o Rajarao, R/o Jalaripeta, Srikakulam	106	1.20 Ac
30	Adapaka Ramulamma, W/o Krishna Murthy, R/o Jalaripeta, Srikakulam	106	1.50 Ac

It is submitted that, in the reference 24th cited, the District Collector, Srikakulam has forwarded the above 30 appeals the Revenue Divisional Officer, Srikakulam as per the Sec.10(1) of the A.P. Encroachment Act, 1905 for taking further necessary action in the matter.

It is submitted that, as the matter stood thus, the Sri Budagatla Ramesh Naidu, s/o Kamaiah, Srikakulam Mandal and 26 others have filed a W.P.No.18788 of 2023 in Hon'ble High Court of Andhra Pradesh to issue a writ, order or direction more particularly one in nature of Writ of Mandamus, declaring the notices issued by the 3rd respondent under Sec. 7 & 6 vide Rc.No.354/2021/A,, dt:22.06.2023 and vide Rc.No.354/2021/A, dt:11.07.2023 to the petitioners and without considering petitioners appeals pending before the 2nd respondent against Sec. 6 notices under Land Encroachment Act 1905 in respect of aqua ponds of the petitioners in their ancestral property and the Hon'ble High Court of A.P. has passed orders as "Heard learned counsel for the petitioners. Learned Assistant Government Pleaders for Revenue and Fisheries seek time to secure written instructions in the matter. Considering the submissions that during the pendency of the appeals and stay petitions filed against the orders passed by the 3rd respondent under the provisions of the A.P. Land Encroachment Act,

(33) (43)

coercive action is being taken including demolition of the fish tanks etc., there shall be a direction to the respondents not to resort to such actions, till appropriate orders are passed by the 2nd respondent in the applications filed by the petitioners along with the appeals. List the case after two weeks.”

It is submitted that, as per Sec.10(1) of the A.P. Encroachment Act, 1905, “1) An appeal shall lie (a) to the Collector from any decision or order passed by a Tahsildar or Deputy Tahsildar under this Act and (b) to the District Collector from any decision or order of a Collector passed otherwise than on appeal, and (c) to the Board of Revenue from any decision or order of a District Collector passed otherwise than on appeal. There shall be no appeal against a decision or order passed by the Collector or the District Collector on appeal, but the District Collector may revise any decision or order passed by a Deputy Tahsildar or collector under this Act, and the Board of Revenue may revise any decision or order passed by any officer under this Act.”

It is submitted that, in the reference 27th cited, notices were issued to the above individuals to conduct hearing on the above appeal before the undersigned.

It is submitted that, in the reference 28th cited, on hearing arguments of the both the parties i.e, Appellants and Respondents, the Appellate Authority cum the Revenue Divisional Officer, Srikakulam has not considered the prayer of the Appellants to set aside the orders of the Tahsildar, Srikakulam in Rc.No.354/2021/A, dt:11.07.2023 and dismissed the appeal .

It is also submitted that, above appellants have also filed stay petition before the District Collector, Srikakulam on the orders of the Tahsildar, Srikakulam and the District Collector, Srikakulam has also dismissed the stay petition of the above appellants vide reference 30th cited.

It is submitted that, in the reference 31st cited, the District Collector, Srikakulam the Hon'ble National Tribunal Southern Zone, Chennai in O.A No.100 of 2023 (SZ) in the matter of Gangalla Praveen Kumar and the State of Andhra Pradesh, Department of Environment, forest, Science and Technology, A.P., and others has passed the following orders dt:22.02.2024.

“1. Today, there is no representation for the applicant.

2. The reports of the Andhra Pradesh Coastal Aquaculture Authority (CAA) are filed. Both authorities have found there are several unauthorized aquaculture ponds and a few of them are right inside the river bed.

3. In the report of the CAA, certain recommendations have been given and they want further time to implement the same. Similarly, the APCZMA also has filed a report and they are awaiting the report from the Revenue Authority, after which,

they will also take appropriate action in removing the unauthorized aquaculture ponds.

4. Post the matter on 08.04.2024".

It is submitted that, the District Collector, Srikakulam has directed to demolish the unauthorized fish/shrimp ponds constructed in un-surveyed Government land and also submit the action taken report along with the photo copies to this office within a week, so as enable to send their report to APCZMA within stipulated time.

It is submitted that, previously estimation of Rs.155 Lakhs was submitted to the District Collector, Srikakulam for execution of the eviction process of the above illegal aquafarming and filling the existing prawn tanks at Pedda gagallapeta Village in Srikakulam Mandal which was duly prepared by the Dy. Executive Engineer, PRI, SD, Srikakulam.

It is submitted that, as per the orders of the District Collector, Srikakulam, I have conducted field inspection of the above subject land on 21.03.2024 along with the field staff and orders the Tahsildar, Srikakulam to submit detailed report on the financial status of the encroachers in the above subject land.

It is submitted that, in the reference 32nd cited, the Tahsildar, Srikakulam has submitted a detailed report on the fianacial status of the encraochers of Pedda Gangallapeta Village and Jalaripeta which is enclosed for kind perusal.

It is submitted that, in the reference 33rd cited, the Dy. Director of Fisheries, Srikakulam has stated that, the Secretary, costal Aquaculture Authority, Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Govt. of India has directed the Disrtict Collector, Srikakulam in exercise of the powers provided under subsection (1) of Section 13A of CAA (Amendment) Act, 2023 authorities the District Collector, Srikakulam or any other Member of the DLC as nominated by the District Collector as authorized officer under Section (12) (b) of CAA Act, 2005 and request to demolish/remove all unauthorized shrimp farms which are constructed by encroachment in riverbed and carrying out shrimp culture illegally as reported by the Joint Committee in its report dt:27.07.2023, as per the provisons contained under Section 14 of CAA (Amendment), Act, 2023 duly following the provisions contained under Section 11(2), 12(b), 14(c) and 22A of CAA Act & Rule 6 and 7 of CAA Rules, 2024.

In this regard, further necessary orders may kindly be passed on the following points to take the eviction process of the above illegal aquaculture.

1. Necessary orders may kindly be issued for recorvery of expenses towards demolition of the shrimp ponds from the concerned encraochers under the Andhra

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Pradesh Revenue Recovery Act, 1894 as per the recommendations of the Joint Committee comprising APPCB, Dept of Fisheries, Costal Acquiculture Authority, Chennai, Department of Irrigation and District Magistrate, Srikakulam submitted to the Hon'ble Nation Green Tribunal, Southern Zone, Chennai.

2. It is also requested to sanction an amount of Rs.10,00,000/- in advance for payment of the expenditure towards the Men and Machinery that are to be employed for breaching of the bunds that are constructed by the encroachers for illegal aquafarming in Pedda gagallapeta Village in Srikakulam Mandal.

This is submitted for kind perusal and further necessary action in the matter.

Encl: As above.

Yours faithfully,
Sd/- Ch.Rangaiah,
Revenue Divisional Officer,
Srikakulam.

//t.c.b.o.//

H. A. Narayana
Divisional Administrative Officer

Alij
28/3/2014

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GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF FISHERIES

From
Sri. P.V.Srinivasa Rao, M.Sc., B.Ed.,
Deputy Director of Fisheries,
Srikakulam

To
The Commissioner of Fisheries,
A.P., Vijayawada

RC No. 587/B/2022, dt. 06.07.2024

Sir,

Sub	:	O.A. No.100 of 2023 at NGT (SZ) - originally O.A. No.345 of 2023 at NGT (PB)- Complaint of Sri. Ganagalla Praveen Kumar, Peddaganagalapeta, Mofasubandar, Srikakulam District, Andhra Pradesh registered by Hon'ble NGT on un authorized construction of large number of shrimp farms across the Nagavali River- Regarding.
Ref	1	O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
	2	Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
	3	NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
	4	Report of the Joint Committee dated 27.07.2023
	5	Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
	6	Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023
	7	Re. No. 1017/2021/E4/dated 13.03.2024 of District Collector, Srikakulam addressed to Revenue Divisional Officer, Srikakulam & Tahasidar, Srikakulam
	8	F. No. 66-7/2023-TECH(CC)-1, dated 20.03.2024 of Secretary to Coastal Aquaculture Authority, GoI addresses to District Collector, Srikakulam
	9	F. No. 66-7/2023-TECH(CC)-2, dated 21.03.2024 of Secretary to Coastal Aquaculture Authority, GoI addresses to District Collector, Srikakulam
	10	Note file No.587/B/2022, dt.30.03.2024 of the District Collector, Srikakulam
	11	This Office letter Re. No. 587/B/2022, date 23.03.2024
	12	Re. No. 1017/2021/E4/dated 02.04.2024 of District Collector, Srikakulam addressed to Revenue Divisional Officer, Srikakulam & Deputy Director of Fisheries, Srikakulam.

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13	Rc. No. 1017/2021/E4/dated 18.06.2024 of District Collector, Srikakulam addressed to Revenue Divisional Officer, Srikakulam & Deputy Director of Fisheries, Srikakulam.
14	This Office letter Rc. No. 587/B/2022, date 22.06.2024
15	Marginal instructions of the District Collector, Srikakulam dt.25.06.2024
16	T/o letter even No. & date 26.06.2024
17	Letter dated 28.04.2022 of Mandal Engineering Officer, Srikakulam addressed to the Tahsildar Srikakulam

In response to the letter vide reference 12th cited, I submit that the District Collector, Srikakulam has directed the Revenue Divisional Officer, Srikakulam to take action for remove and demolish all the 46 aquaculture ponds constructed by the encroachers by illegal aqua farming at Pedda Ganagallapeta Village in Srikakulam Mandal.

I further submit that in the reference 8th cited, the Secretary, Coastal Aquaculture Authority, Department of Fisheries, Govt.of India has issued orders that this authority in exercise of the powers under sub section (1) of section 13 (A) of CAA (Amendment) Act, 2023, authorizes the District Collector, Srikakulam or any other member of the DLC as nominated by the District Collector as authorized officer under section 12 (b) of CCA Act, 2005 and requested to demolish/remove all unauthorized shrimp farms which were constructed by encroachment in the river bed as reported by Joint Committee in its report dated 27.07.2023. The District Collector, Srikakulam has authorized RDO and issued instructions to the RDO, Srikakulam for recovery of expenditure towards demolitions of illegal shrimp ponds from the concerned encroachers under the Revenue Recovery Act, 1894 but the majority aqua farmers are landless poor fishermen having no properties to recover under Revenue Recovery Act, 1984.

Further I submit that the Secretary, Coastal Aquaculture Authority, Department of Fisheries, Govt.of India has appointed the Revenue Divisional Officer, Srikakulam as one man authority to settle the compensation to be paid to the workers, between the workers and the management by exercising the power made under Rule 6 of the CAA rules, 2024.

I further submit that in the reference 13th cited the District Collector has issued instructions to the Revenue Divisional Officer, Srikakulam to approach to the Deputy Director of Fisheries, Srikakulam for necessary financial assistance i.e., Rs.10.00 lakhs as an advance amount for breaching of bunds. In view of the urgency and instructions given by the Hon'ble Secretary, C.A.A., Chennai & Secretary Dept. of Fisheries, GoI to the District Collector, Srikakulam on phone to take immediate action on the orders issued by the NGT, Chennai. The

Hon'ble NGT Court, Chennai has directed the District Collector and respondents to complete the demolition work of Aquaculture ponds before the next date of hearing i.e., 11.07.2024. In this connection on dt.25.06.2024 the work of breaching the bunds was started with the available meager amount of Rs.3,600/- under Coastal Aqua Culture processing fee in the Saving Bank Account of Deputy Director of Fisheries, Srikakulam. The visuals of the work started as appended for kind perusal. There is a lot more work is pending for want of funds. In order to complete the breaching of all 46 ponds a minimum amount of Rs.10.00 lakhs required for urgent restarting of demolish work.

In the reference 17th cited, the Mandal Engineering Officer, Srikakulam Mandal Praja Parishad addressed to the Tahsiladar, Srikakulam a line estimate cost Rs.155.00 lakhs basing on SSR rates of 2021-22 for filling and closing the 46 unauthorized illegal Aqua Culture ponds at Pedda Ganagallapeta Village in Srikakulam Mandal.

The District Collector, Srikakulam has discussed on 05.06.2024 and issued instructions for submit proposals to Commissioner of Fisheries, A.P., Vijayawada for release of funds Rs. 10.00 lakhs as advance to take immediate action on the orders issued by the Hon'ble NGT, Chennai.

In view of the circumstances stated above, I submit that there are no funds available at the O/o Deputy Director of Fisheries, Srikakulam. Hence an amount of Rs.10.00 lakhs may be released from the available aquaculture fees from the neighboring Districts i.e., Visakhapatnam & Kakinada Districts.

Hence I request the Commissioner of Fisheries, A.P, Vijayawada may kindly arrange to sanction an amount of Rs.10.00 lakhs as advance amount to take immediate action on the orders issued by the Hon'ble NGT, Chennai.

Encl: - As stated above

Yours faithfully,

[Signature]
Deputy Director of Fisheries,
Srikakulam

- Copy submitted to the District Collector, Srikakulam for favour of kind information
- Copy to Revenue Divisional Officer, Srikakulam for necessary action
- Copy to the Asst. Director of Fisheries, Sriakulam for information
- Copy to the Fisheries Development Officer, Sriakulam for information
- Copy submitted to the Secretary to Coastal Auqa Culture Authority, Chennai, Dept of Fisheries, GoI, for favour of kind information

h True Copy 1
[Signature]

[Signature]
9/7/24
Deputy Director of Fisheries
SRIKAKULAM